

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 21/2025
(IA No 242/2025, IA No 243/2025)**

IN

ORIGINAL APPLICATION NO. 271/2023

IN THE MATTER OF:

**NEWS ITEM PUBLISHED IN NEWSPAPER TIMES OF INDIA DATED
01.04.2023 TITLED “4 DEAD AFTER BLAST AT A HOUSE IN
BULANDSHAHR, DOCUMENTS OF CHEMICAL FIRM RECOVERED
PROBE UNDERWAY”**

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	COMPLIANCE AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, BULANDSHAHR, UTTAR PRADESH IN COMPLIANCE OF THE ORDER DT. 09.01.2026 PASSED BY THE HON’BLE NATIONAL GREEN TRIBUNAL	3
2.	A COPY OF THE BANK STATEMENT/TRANSFER DETAILS EVIDENCING PAYMENT OF RS. 40,00,000/-	8

	(RUPEES FORTY LAKHS) TO THE BANK ACCOUNT OF APPLICANT NO. 1 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	
3.	A COPY OF THE LETTER DATED 28.02.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2	9
4.	A COPY OF LETTER DATED 28.03.2026 IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-3	10

THROUGH COUNSEL



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR THE STATE OF U.P.

EMAIL-bhanwar09jadon@gmail.com

PHONE NO.-7838248353

Date: 06.04.2026

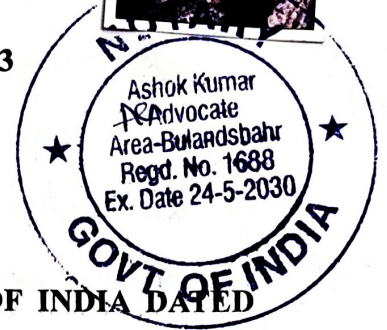
Place: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 21/2025
(IA No 242/2025, IA No 243/2025)

IN

ORIGINAL APPLICATION NO. 271/2023



IN THE MATTER OF:

NEWS ITEM PUBLISHED IN NEWSPAPER TIMES OF INDIA DATED
01.04.2023 TITLED "4 DEAD AFTER BLAST AT A HOUSE IN
BULANDSHAHR, DOCUMENTS OF CHEMICAL FIRM RECOVERED
PROBE UNDERWAY"

**COMPLIANCE AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE,
BULANDSHAHR, UTTAR PRADESH IN COMPLIANCE OF THE ORDER
DT. 09.01.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL**

I, Shruti, aged about 40 years, W/o Sh. S.K. Pandey, presently posted as District Magistrate, Bulandshahr, Uttar Pradesh do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.
2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



(Signature)

BACKGROUND OF THE MATTER

3. That, in the present Execution Application, the Applicants have sought execution of the order dated **18.04.2023** passed by the Hon'ble Tribunal in O.A. No. **271/2023**, wherein Applicant No. 1, **Amina Bano W/o Rahis Khan**, has claimed herself to be the **legal heir/dependant** of the deceased **Rahis Khan and Ahad**, and Applicant No. 2, **Dhirendra Kumar S/o Mahaveer Singh**, has claimed himself to be the **legal heir/dependant** of the deceased **Chandrapal**, and have sought compensation of **₹20,00,000/-** each on their behalf.

4. That, the matter was last listed for hearing on **09.01.2026** wherein the Hon'ble Tribunal directed as follows:

"...3. Mrs. Shruti, District Magistrate, Bulandshahr appearing virtually has submitted that the order of the Tribunal will be duly complied with and she has sought a week's time to file the affidavit indicating the timeline within which the order will be complied with.

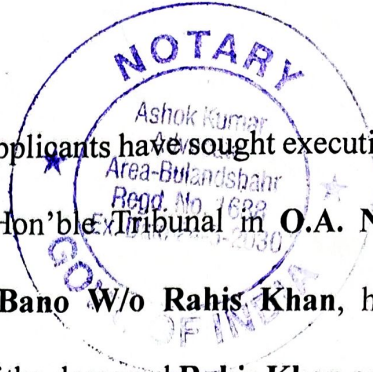
4. It is also the responsibility of the Chief Secretary of the State to ensure that the order of the Tribunal is duly complied with promptly.

5. List on 08.04.2026..."

COMPLIANCE REPORT IS AS FOLLOWS

- I. PAYMENT OF COMPENSATION AMOUNTING TO RS. 40,00,000/- (RUPEES FOURTY LACS) TO AMINA BANO IN RESPECT OF DECEASED SH. RAHIS KHAN (HUSBAND OF APPLICANT NO. 1) AND AHAD (SON OF APPLICANT NO. 1)**

That, in due compliance with the directions of the Hon'ble Tribunal, a total compensation amount of **₹40,00,000/- (Rupees Forty Lakhs only)**, i.e.,



₹20,00,000/- each in respect of deceased **Sh. Rahis Khan** (husband of Applicant No. 1) and **Ahad** (son of Applicant No. 1), has been transferred/credited to the Punjab National Bank Account of **Smt. Amina Bano** W/o Late **Sh. Rahis Khan** (Applicant No. 1) vide Transaction No. NEFT /RBISH00490393165/BULANDSHAHR-TREASURY dated 31.03.2026.

A copy of the bank statement/transfer details evidencing payment of Rs. 40,00,000/- (Rupees Forty Lakhs) to the bank account of Applicant No. 1 is annexed herewith and marked as *Annexure-1*.

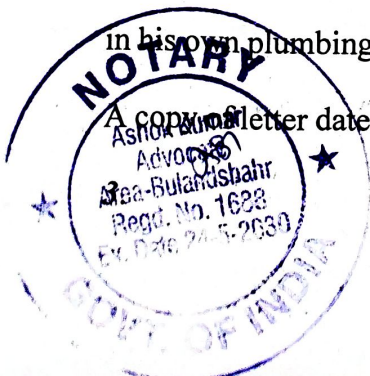
II. STATUS OF CLAIM AND VERIFICATION REGARDING SH. DHIRENDRA KUMAR (APPLICANT NO. 2)

6. That, in compliance with the directions of the Hon'ble Tribunal, A.D.M. (F/R) Bulandshahr, vide letter no. 661/ST-ADM(F) dated 28.02.2026, directed the S.D.M., Bulandshahr, to furnish details regarding the legal heir/dependant of the deceased **Sh. Chandrapal S/o Sh. Devi Sahay**, and to verify the claim of **Sh. Dhirendra Kumar S/o Mahaveer Singh** (Applicant No. 2) claiming to be the legal heir/dependant of the said deceased.

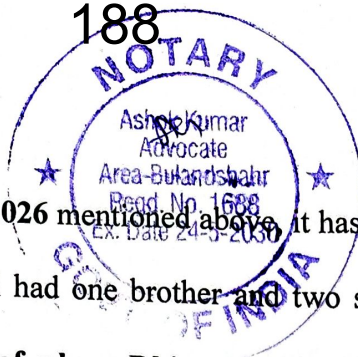
A copy of the letter dated 28.02.2026 is annexed herewith and marked as *Annexure-2*.

7. That, the S.D.M., Sadar, Bulandshahr, vide letter no. 4926/S.T./SDM dated 28.03.2026 has reported that the deceased, **Sh. Chandrapal S/o Sh. Devi Sahay**, died unmarried and left behind no legal heir/dependant. It has further been stated in the said letter that **Dhirendra S/o Mahavir** (Applicant No. 2) is engaged in his own plumbing work and was not financially dependent upon the deceased.

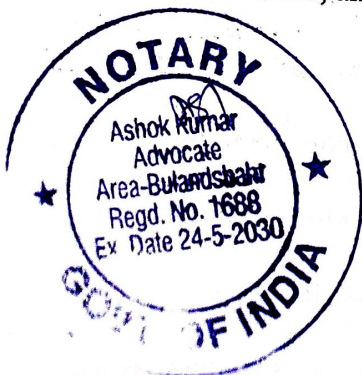
A copy of letter dated 28.03.2026 is annexed herewith and marked as *Annexure-*



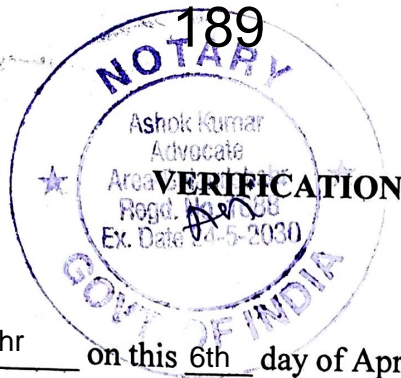
188



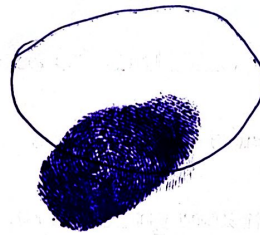
8. That, vide letter dated **28.03.2026** mentioned above, it has further been reported that the deceased Chandrapal had one brother and two sisters, and a total of **fifteen nephews/nieces**, out of whom **Dhirendra S/o Mahavir** is one of the nephews.
9. That, vide the aforesaid letter dated **28.03.2026**, it has further been reported that the statements of **Smt. Jagvati W/o Mahavir Singh** (mother of Applicant No. 2 and sister-in-law of the deceased), and the joint statements of **Sh. Tikam Singh S/o Chhiddalal** and **Sh. Suresh Chand S/o Gopal Singh** (neighbours of the deceased), were duly recorded, which confirm that **the deceased Chandrapal did not have any legal heir/dependant**.
10. That, it is humbly submitted that in due and bona fide compliance with the directions of the Hon'ble Tribunal, **the compensation amount has been duly disbursed to Applicant No. 1 in respect to both the deceased family members. However, with regard to Applicant No. 2, namely Sh. Dhirendra Kumar S/o Mahaveer Singh, the payment of compensation could not be done as his claim as a legal heir/dependant of the deceased Chandrapal could not be proved upon due inquiry and verification conducted by the competent district authorities.**
11. Hence, this Compliance Affidavit is respectfully submitted for kind perusal of this Hon'ble Tribunal.
12. That, everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.



DEPONENT



Verified at Bulandshahr on this 6th day of April 2026, that the contents of the above affidavit from paragraphs 1 to 12 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



[Signature] DEPONENT



न्यायालय के पास प्रस्तुत की गई शपथ पत्र के पंजीकरण
ने जिसकी प्रकृतियों को आज 06/04/2026 को 1688/2026
आज दिनांक 06/04/2026 को मुझे
प्राप्त: साथ मेरे सम्मुख इस शपथ पत्र के
उक्त लेख को सनकर समझकर सत्य होना
स्वीकार किया। सुल्क 26

अशोक कुमार
एडवोकेट/नोटरी (पब्लिक)
बुलन्दशहर (उ०प्र०)
6/4/2026

190

ANNEXURE-1

Account Ledger Inquiry

Help ?

A/c. ID	6565000100084148 INR 656500 AMINA BANO		A/c. Status Date	12-07-2024
A/c. Status	ACTIVE		A/c. Close Date	
A/c. Open Date	26-09-2019		A/c. Type	CUSTOMER ACCOUNT
GL Subhead	05100		Available Amt.	INR 40,39,160.30 CR.
Opening Bal.	INR	39,160.30 CR.	Effective Available Amt.	INR 40,39,160.30 CR.
Closing Bal.	INR	40,39,160.30 CR.	Float Bal.	INR 0.00 CR.
Funds in Clg.	INR	0.00 CR.		

◀ Page 1 of 1 ▶

Tran. Date	Value Date	Instr. No	Particulars	CCY	Debit Amt	Credit Amt	Bal.
31-03-2026	31-03-2026		NEFT/RBISH00490393165/BULANDSHAHAR TREASURY	INR		40,00,000.00	40,39,160.30CR.

OK

कार्यालय जिलाधिकारी बुलन्दशहर


पत्रांक-661 एस0टी0-ए0डी0एम0(एफ0)

दिनांक 28/02/2026

1. उप जिला मजिस्ट्रेट, बुलन्दशहर।
2. पुलिस क्षेत्राधिकारी, नगर, बुलन्दशहर।

अवगत कराना है कि श्रीमती अमीना बानो पत्नी श्री रहीस तथा श्री धीरेन्द्र सिंह पुत्र श्री महावीर सिंह द्वारा मा0 राष्ट्रीय हरित अधिकरण में Original Application No- 271/2023 में मा0 अधिकरण द्वारा में पारित आदेश दिनांक 18.04.2023 के सम्बन्ध में Execution Application No. 21/2025 (I.A. Nos. 243/2025 & 242/2025 in Original Application No- 271/2023_योजित की गई है। उक्त Execution Application में उपरोक्त व्यक्तियों द्वारा स्वयं को कमशः अहद पुत्र रहीस एवं रहीस पुत्र अल्लानूर तथा चन्द्रपाल पुत्र देवी सहाय का विधिक वारिस होने का उल्लेख किया गया है।

आपसे अपेक्षा की जाती है कि आप उक्त तथ्य की जाँच करते मृतक अहद पुत्र रहीस एवं रहीस पुत्र अल्लानूर तथा चन्द्रपाल पुत्र देवीसहाय के विधिक वारिसों के सम्बन्ध में अपनी संयुक्त आख्या प्रस्तुत करने का कष्ट करें।


28/2/26
अपर जिलाधिकारी (वि0/रा0)
बुलन्दशहर



कार्यालय

उपजिलाधिकारी सदर,

बुलन्दशहर

OFFICE OFF SUB DIVISIONAL MAGISTRATE BULANDSHAHR

पत्रांक : -4926

/एस0टी0एस0डी0एम0

दिनांक: 28.03.2026

अपर जिलाधिकारी (वि0/रा0)

बुलन्दशहर

महादेय,

कृपया अपने कार्यालय पत्र दिनांक 27.02.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। जिनमे श्रीमती अमीना बानो पत्नी श्री रहीस तथा श्री धीरेन्द्र सिंह पुत्र श्री महावीर सिंह द्वारा मा0 राष्ट्रीय हरित अधिकरण में Original Application No271/2023 में मा0 अधिकरण द्वारा में पारित आदेश दिनांक 18.04.2023 के सम्बन्ध में Execution Application No. 21/2025 (I.A. Nos. 243/2025 & 242/2025 in Original Application No271/2023 योजित की गई है। उक्त Execution Application में उपरोक्त चन्द्रपाल पुत्र देवी सहाय का विधिक वारिस होने का उल्लेख किया गया है, अतः निम्न व्यक्तियों के विधिक वारिसों के जाँच चाही गयी है:-

श्री चन्द्र पाल पुत्र देवी सहाय, निवासी 2/69, नाजिमपुरा, भूड के संबंध में अवगत कराना है कि मृतक चन्द्रपाल पुत्र देवी सहाय की शादी नहीं हुई थी। मृतक चन्द्र पाल के भाई की पत्नी जगवती पत्नी महावीर सिंह व सामूहिक बयान स्थानीय निवासी टीकम सिंह पुत्र छिद्दा लाल एवं सुरेश चन्द्र पुत्र गोपाल सिंह के अनुसार मृतक श्री चन्द्र पाल का कोई विधिक वारिस नहीं है। यह भी संज्ञानित हुआ कि धीरेन्द्र कुमार पुत्र महावीर सिंह अपना प्लम्बरिंग का कार्य करते हैं, जो कि चन्द्र पाल पुत्र देवी सहाय पर आश्रित नहीं थे।

उक्त के अतिरिक्त अवगत कराना है कि मृतक चन्द्रपाल के पिता देवीसहाय थे जिसकी वंशवृक्षावली इस प्रकार है:-

1-प्रथम पुत्र महावीर पुत्र देवीसहाय -

जगवती पत्नी महावीर आयु 62 वर्ष
धीरेन्द्र पुत्र महावीर आयु 30 वर्ष
अर्चना पुत्री महावीर आयु 34 वर्ष
हेमलता पुत्री महावीर आयु 32 वर्ष
ज्योति पुत्री महावीर आयु 36 वर्ष
सरिता पुत्री महावीर आयु 24 वर्ष
रितु पुत्री महावीर आयु 22 वर्ष

3-प्रथम पुत्री दयावती पत्नी शंकरलाल आयु 60 वर्ष

अमित पुत्र शंकरलाल आयु 35 वर्ष
सतीश पुत्र शंकरलाल आयु 36 वर्ष
कृष्णा पुत्र शंकरलाल आयु 31 वर्ष
रजनी पुत्री शंकरलाल आयु 36 वर्ष

2-द्वितीय पुत्र चन्द्रपाल पुत्र देवीसहाय (मृतक नावलद)

4-द्वितीय पुत्री मुन्नी पत्नी विजय आयु 55 वर्ष

राहुल पुत्र विजय आयु 33 वर्ष
सौरभ पुत्र विजय आयु 31 वर्ष
रोहित पुत्र विजय आयु 30 वर्ष
सोनू पुत्र विजय आयु 25 वर्ष
सपना पुत्री विजय आयु 32 वर्ष

अतः मृतक चन्द्रपाल पुत्र देवीसहाय के भतीजे धीरेन्द्र के अतिरिक्त अन्य भतीजी, भांजे व भान्जी उपरोक्तनुसार अंकित हैं। आख्या सादर सेवा में प्रेषित।

संलग्नक - उपजिलाधिकारी सदर प्राप्ता दि. 28.3.26

28.3.26
उपजिलाधिकारी
सदर, बुलन्दशहर।

उप जिलाधिकारी
बुलन्दशहर

महादेय,

कृपया कार्यालय अपर जिलाधिकारी पत्र दिनांक 27.02.2026 का सन्दर्भ ग्रहण करने का कष्ट करें। जिनमें श्रीमती अमीना बानो पत्नी श्री रहीस तथा श्री धीरेन्द्र सिंह पुत्र श्री महावीर सिंह द्वारा मा0 राष्ट्रीय हरित अधिकरण में Original Application No271/2023 में मा0 अधिकरण द्वारा में पारित आदेश दिनांक 18.04.2023 के सम्बन्ध में Execution Application No. 21/2025 (I.A. Nos. 243/2025 & 242/2025 in Original Application No271/2023 योजित की गई है। उक्त Execution Application में उपरोक्त चन्द्रपाल पुत्र देवी सहाय का विधिक वारिस होने का उल्लेख किया गया है, अतः निम्न व्यक्तियों के विधिक वारिसों के जाँच चाही गयी है:-

श्री चन्द्र पाल पुत्र देवी सहाय, निवासी 2/69, नाजिमपुरा, भूड के संबंध में अवगत कराना है कि मृतक चन्द्रपाल पुत्र देवी सहाय की शादी नहीं हुई थी। मृतक चन्द्र पाल के भाई की पत्नी जगवती पत्नी महावीर सिंह व सामूहिक बयान स्थानीय निवासी टीकम सिंह पुत्र छिद्दा लाल एवं सुरेश चन्द पुत्र गोपाल सिंह के अनुसार मृतक श्री चन्द्र पाल का कोई विधिक वारिस नहीं है। यह भी संज्ञानित हुआ कि धीरेन्द्र कुमार पुत्र महावीर सिंह अपना प्लम्बरिंग का कार्य करते हैं, जो कि चन्द्र पाल पुत्र देवी सहाय पर आश्रित नहीं थे।

उक्त के अतिरिक्त अवगत कराना है कि मृतक चन्द्रपाल के पिता देवीसहाय थे जिसकी वंशवृक्षावली इस प्रकार है:-

1- (पुत्र) महावीर पुत्र देवीसहाय -

जगवती पत्नी महावीर आयु 62 वर्ष
धीरेन्द्र पुत्र महावीर आयु 30 वर्ष
अर्चना पुत्री महावीर आयु 34 वर्ष
हेमलता पुत्री महावीर आयु 32 वर्ष
ज्योति पुत्री महावीर आयु 36 वर्ष
सरिता पुत्री महावीर आयु 24 वर्ष
रितु पुत्री महावीर आयु 22 वर्ष

3-(पुत्री) दयावती पत्नी शंकरलाल आयु 60 वर्ष

अमित पुत्र शंकरलाल आयु 35 वर्ष
सतीश पुत्र शंकरलाल आयु 36 वर्ष
कृष्णा पुत्र शंकरलाल आयु 31 वर्ष
रजनी पुत्री शंकरलाल आयु 36 वर्ष

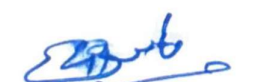
2-(पुत्र) चन्द्रपाल पुत्र देवीसहाय (मृतक नावलद)

4-(पुत्री) मुन्नी पत्नी विजय आयु 55 वर्ष

राहुल पुत्र विजय आयु 33 वर्ष
सौरभ पुत्र विजय आयु 31 वर्ष
रोहित पुत्र विजय आयु 30 वर्ष
सोनू पुत्र विजय आयु 25 वर्ष
सपना पुत्री विजय आयु 32 वर्ष

अतः मृतक चन्द्रपाल पुत्र देवीसहाय के भतीजे धीरेन्द्र के अतिरिक्त अन्य भतीजी, भांजे व भान्जी उपरोक्तनुसार अंकित हैं। आख्या सादर सेवा में प्रेषित।


लेखपाल
क्षेत्रीय


राजस्व निरीक्षक
क्षेत्रीय
सुरेश चन्द
नगर निरीक्षक


नायब तहसीलदार
नगर, बुलन्दशहर


तहसीलदार
सादर, बुलन्दशहर।

वयान

हम प्राचीनता निवासी नजीमपुरा ग्राम जमीन नं०-2/69
 कुलनगर के निवासी हैं, हमारे पत्नी चन्द्रपान
 का देवी सहाय जानि जाय था। जिसकी मृत्यु 31-03-25
 को धर्मरा अज्ञा कुलनगर में हो गयी थी। वही पर
 वह पत्नीवार के रूप में कार्य करते थे। उनकी धारि
 पत्नी दुमी थी। वह अन्य अपने भाई अखीर सिंह
 के पालवार में रहकर अपना जीवन थापन करते थे।
 इनका कोई विधिक कार्य नहीं है, वयान पत्र व
 पुनकर तस्दीक किया।

~~_____~~
 19-Dec-2025

~~_____~~
 (टीनभाई)
 9827166062

Suresh Chandel

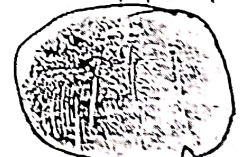
9457360955

राजकपुर

बयान

श्रीमति अशकती पत्नी- स्व० महावीर सिंह नि० - नजीमपुरा भूखण्ड
 ६० वरन (बुलन्दशहर आयु- 65 वर्ष, जाति- आन्ध्र, पेशा-
 गृहणी) ने बहलक बयान किया कि - चन्द्रपाल पुत्र देवीसहाय
 जैसे लड़के देवर थे। उनकी शादी नहीं हुई थी। जैसे
 साथ जैसे परिवार में ही बिकास करते थे। उनकी मृत्यु
 31-05-2023 को अमृतसर जिले में हुई थी।
 इनकी मृत्यु उपरान्त इनका कोई विधिक वारिस नहीं है।
 चन्द्रपाल व महावीर दो लड़के हैं जिनमें एक
 लड़के महावीर सिंह को भी मृत्यु पूर्व में ही ही चुका
 है।

बयान सुनकर तस्दीक किया
~~19-08-2024~~
 की

नि०

 जाशकती

Mob No - 95 26 21 33 50